

[Mr. Chairman]

amendments to clauses 2 to 7, I shall put clauses 2 to 7. The question is:

"That clauses 2 to 7 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 7 were added to the Bill.*

**Clause 1—(Short Title and Commencement).**

*Amendment made:*

Page 1, line 4,—

for "1972" substitute "1973" (2)  
(Shri Bhola Paswan Shastri)

MR. CHAIRMAN: The question is:

"That clause 1, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 1, as amended, was added to the Bill.*

**Enacting Formula**

*Amendment made:*

Page 1, line 1,—

for "Twenty-third" substitute—  
"Twenty-fourth" (1).  
(Shri Bhola Paswan Shastri).

MR. CHAIRMAN: The question is:

"That the Enacting Formula; as amended, stand part of the Bill."

*The motion was adopted.*

*The Enacting Formula, as amended, was added to the Bill.*

*The Title was added to the Bill.*

SHRI BHOLA PASWAN SHASTRI:  
Sir, I move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

*The motion was adopted.*

16.05 hrs.

ANDHRA PRADESH STATE LEGISLATURE (DELEGATION OF POWERS) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to move\*:

"That the Bill to confer on the President the power of the Legislature of the State of Andhra Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration."

The House is aware that in the Proclamation dated the 18th January, 1973 in relation to the State of Andhra Pradesh, the President has declared that the powers of the State Legislature shall be exercised by or under the authority of Parliament. However, in view of the otherwise busy schedule of the two Houses, it would be difficult for Parliament to deal with the various legislative measures that may be necessary in respect of the State. It would be even more difficult in situations requiring emergent legislation. The Bill, therefore, seeks to confer on the President the power of the State legislature to make laws in respect of the State. It has been the normal practice to undertake such legislation in relation to the States under the President's Rule and the present Bill is on the usual lines. Provision has been made for the constitution of a Consultative Committee, consisting of Members of Parliament in this regard. There will be 40 members from Lok Sabha and 20 from Rajya Sabha. Provision is also being

\*Moved with the recommendation of the President.

made to empower Parliament to direct modifications in the laws made by the President, if considered necessary.

16.00 hrs.

[SHRIMATI SHEILA KAUL in the Chair]

I request the House to accept the legislative proposal before it.

MR. CHAIRMAN: Motion moved:

"That the Bill to confer on the President the powers of the Legislature of the State of Andhra Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration."

\*SHRI B. N. REDDY (Niryalguda): The Government has brought forward a Bill seeking to confer the powers of the State Legislature on the President. While introducing this Bill the Government did not come forward with a statement as to how far this President's rule which has been clamped down on Andhra Pradesh three months back has succeeded in solving various problems that were at the root of the agitation in the State.

In this connection I would like to quote from a press statement issued by me and seek your permission for doing so. "The current painful phase of history of Telugu people clearly proved that the policy of Central Government that is depending on the Mulki rules on the hand and CRP on the other hand neither strengthened integration nor helped in the solution of the essential problems of unemployment and employment disputes which are the main factors of the president crisis in Andhra Pradesh. On the other hand this policy which depends on CRP and Mulki Rules instigated disintegration instead of strengthening of integration and intensified further serious crisis. In a nutshell, by this policy, centre landed the entire Andhra Pradesh in grave unprecedented crisis."

Therefore after the advent of President's rule we find that the situation has deteriorated, instead of solving the problems which prompted the various sections of the people of Andhra Pradesh, to agitate. It has become an extension of the previous CRP and police raj that had been perpetrated by the previous Government. The recent unprovoked CRP lathicharge and firing in Cuddapah, is a clear evidence of the fact stated above. The President's rule did not in any way help in providing a suitable political solution to the problem. The various incidents that happened in Cuddapah on the 19th of March shows the naked brutality that has been let loose on the innocent and harmless NGOs by the CRP. I do not want to go into the details as they are the subject matter of a judicial inquiry that has been ordered. A few recent statements about the incident of 19th March, made by the Government, clearly prove as to how unprovoked and uncalled for has been the firing in Cuddapah. This also supports my view that the President's rule is nothing but CRP rule in its entirety.

A few representatives of the NGOs of Andhra Pradesh were called for consultations here. They had to return back without finding a solution for their problems. Our party does not subscribe to the stand of bifurcation taken by them. The fact that the NGOs had to return back leaving their problems as they were, shows the irresponsible way the Government handled the situation. The only way to tide over the crisis is that a solution should be found for the unemployment and backwardness that is prevalent in the State. This can be done only by taking urgent and extraordinary steps to solve this problem. Indira Gandhi's Government is bound to take this course if they are determined to maintain the integrity of the State, as declared in the last session of Parliament. The question is whether Shrimati Indira Gandhi's Government is

\*The original speech was delivered in Telugu.

[Shri B. N. Reddy]

determined to take such steps and strengthen the integration of the State.

Last time a statement was made by the Government that they are determined to maintain the integrity of the State. In the last session the Prime Minister changed her stand and stated that due consideration will be given to all aspects. Later on she said that nothing is ruled out and nothing is considered. This in my opinion, is out and out political opportunism. It does not show any determined effort on the part of the Government to maintain the integrity of the State as professed by them earlier.

For the last six months consultations are going on with the supporters of various shades of opinion in her party. The problems 4½ crores of the people of Andhra Pradesh are facing are sought to be reduced to her party problem by Shrimati Indira Gandhi. That is not a proper way to solve the peoples problem. She is trying to link up the interests of the people with those of her party. This attitude created a grave situation instead of solving the problem objectively. That is the motive behind these so called consultations.

There is a grave situation that has been created in the field of agriculture as a result of the complete failure of the various services of the Government. There was a grave power crises. The fact is very eloquently stated by Shri K. L. Rao, while speaking to reporters in Hyderabad on March 8. "The review showed that Andhra Pradesh was now in a helpless position with regard to power because of its inadequate installed capacity, depletion of hydel reservoirs, due to failure of monsoons." He further added, "The power generation now was about 360 MW as against a load demand of 680 MW. This shortage of more than 300 MW would persist, if more and more power stations were not established quickly. The Union Minister said

that Andhra Pradesh had both hydel and thermal resources. It was a pity that the State was still backward in power production." Because of this lakhs of acres of standing crops have dried up as power was not available to run the tubewells to irrigate them. Shri Sarin the adviser to the Governor is helpless in the matter. The Government is not helping the State in the solution of such problems by imposing the President's rule. Instead we find the CRP resorting to unprovoked lathi charges and firings. This President's rule has become a rule of dictatorship. It does not strengthen integrationist forces nor combats the disruptionist forces. The root cause of all these crises is the stand taken by the Congress party which is in power in the Centre.

I conclude by saying that the Congress party is trying to sacrifice the interests of the people of Andhra Pradesh to their political power mongering.

\*SHRI Y. ESWARA REDDY (Cuddapah): Madam Chairman, before making my submission on the Bill I would like to express my heart felt condolences to the bereaved families of those NGOs and others who died as a result of the CRP firing in Cuddapah. I come from Cuddapah. When this tragic incident happened I was present in Cuddapah. Because a judicial inquiry has been ordered, I would not go into the details of this incident. It is deeply deplorable incident. Four people died and several people were injured due to this firing. I express once more my heart felt sympathies to the bereaved families. I also express my sense of gratitude to the NGOs who called off their strike with a great foresight inspite of the provocation and the obstacles placed by the Jan Sangh and RSS groups.

Some Congress friends who took part in the call attention motion discussion today in the morning tried to exploit the firing at Cuddapah. I

\*The original speech was delivered in Telugu.

think it is unfair on their part of politically exploit this situation. The opinion that is expressed that the CRP is in hand and glove with the integrationists when it resorted to firing, is very unfair and baseless.

Here I would like to briefly recall the various incidents that took place in the last few weeks in Andhra Pradesh. Today the forces of integration are coming out and rapidly gaining ground in the whole State. Meetings are being held supporting integration in every important town of the State. These meetings are sponsored by Congress integrationists and CPI and are attracting great number of people even from villages. In this connection I would like to mention here that a great effort is being made by Jan Sangh, R.S.S. and Andhra Sena under the leadership of the Swatantra party, to disturb and disrupt these integrationists meetings. So far they have succeeded temporarily, in misleading the public opinion with the help of the semi-fascist methods in the State. All these methods cannot stand in the long run because they are based on utter lies. The other side of the story, though real and correct, was not allowed to be propagated. In spite of this people are slowly rallying round the forces of integration. The separatists are now afraid that their efforts so far made, may go in vain. Therefore they are trying their best to see that the facts are not placed before the people by the integrationists.

Here I would like to give just a few such instances where these separatist elements resorted to most despicable acts to disrupt our meetings. On 5th March there was an integrationists procession taken out in Tanuku. Bombs were thrown to disrupt that procession. On 10th March a big integrationists rally was taken out by the Congress party in Tenali. Bombs were thrown on that rally. One person was seriously injured. On 11th March CPI took out a great procession in Guntur supporting integration and bombs were thrown at six places on

this procession. On 18th a joint procession was taken out by the CPI and Congress in Eluru. Bombs were thrown on the procession as well as on the meeting. Many people were injured. On 18th the separatists tried to set fire to a Communist party book stall in Bandar. When the owner Shri Hari along with his wife went on a hunger strike stones were thrown at him

In Cuddapah a meeting of integrationists Organised jointly by Congress and CPI took place on 18th March. It was an unprecedentedly big meeting attended by thousand of people who came all the way from villages. A majority of them belonged to Scheduled Castes and backward classes. Very serious efforts were made to disrupt this meeting. In spite of these efforts the meeting was successfully conducted. If we want to know the tricks and tactics of these separatists we have to go into the details of this instance at least. On 16th the NGOs celebrated the 100th day of their strike. Shri Raj Gopal Reddy the editor of "Maseema" who addressed that meeting said that the integrationists meeting of 18th should be disrupted. Sena volunteers and RSS volunteers and the Jan Sangh were transported in large numbers to Cuddapah. They came with bombs. When the integrationists were propagating for their meeting, their leaflets were forcibly taken and torn. On 17th night the car of an integrationist bus owner was burnt because he gave us a dinner on 16th night. On the same night bombs were thrown on the house of Shri Raj Gopal Reddy who was an ex-Minister and supported integration. When our procession was taken out it had to fight its way every inch because separatists volunteers with stones and brick bats were posted on the way. While the meeting was going on, three bombs were thrown to disrupt it. This fact has been reported by Hindu Correspondent also who is a rabid anti integrationist. When we asked for permission for our volunteers to carry sticks in self-defence they were not



[Shri Y. Eswara Reddy]

permitted by the D.S.P. and C.I.As such many of our audience were humiliated and beaten, while returning from the meeting. Their clothes were torn and their belongings stolen. On the next day, Shri Y. C. V. Reddy, a great Poet and the Secretary of the Progressive Writers Association was humiliated while going on a Rikshaw before the NGOs home. They stopped his Rikshaw, tore his clothes and took away his spectacles. I do not know why the Government and its police officers did not take any action against these goondas. I demand that a probe should be ordered into all such incidents. What is the root cause of these incidents. All these days the separatists were accusing the integrationists of cowardice and their fear to meet the people and even challenging the Prime Minister to address a meeting in the State and see if she can explain her five point formula.

When the integrationists are explaining the facts the people are evincing keen interest to hear because the separatists were hiding the facts all these days. People are very much happy to know the benefits that would accrue from integration. The separatists are piqued because their castles in the air are tumbling like nine pins before the sway of the gathering of integrationists forces. Therefore they are trying to disrupt the meetings of integrationists. They are accusing the Congress and the CPI guilty of provocation and civil war. This reminds me of the proverbial termagant woman who beat her husband in the house and complained of his cruelty to the people outside.

I am unable to understand the attitude of these separatists. Don't we have the right of freedom of expression? Would anybody call it normalacy when such rights are being impeded with the help of semi-fascist methods?. If you suffer in silence will it be called normalacy? Do you call it a provocation for civil war if you hold a meeting to express your

opinion? I want to ask who is conducting the civil war? The people who tried to assemble peacefully or the Swatantra Party, R.S.S. and Senas who tried to disrupt those peaceful assemblies by throwing stones and bombs? They have challenged even the Prime Minister to hold a meeting and see if she can convince integration. Suppose if she holds a meeting and unfortunately lathi charge or firing is forced to be resorted to when that meeting is sought to be disrupted by these anti-social forces, who should be called agent provocateurs for civil war? Would you call the Prime Minister as the cause of such a provocation because she held a meeting. I demand from the Government therefore, that these incidents should be proved into and atrocities of separatists forces should be arrested. We do not know how long this President's rule would continue. The separatist movement is too fizzling out and integration will be also maintained. In the meanwhile there are certain urgent necessary steps that are to be taken.

The major portion of Telengana and Rayalaseema are suffering from severe drought. The allotments made so far could not be spent fully. I therefore request the Government to take steps to spend allotted funds completely. I hope the NGOs also will cooperate because their strike has been withdrawn. Here I would like to mention the hardships that are being faced by handloom weavers perhaps the most severely affected since 3 years. About forty lakhs of them are suffering for want of work because of the high price of yarn. I request the Government to take steps to see that these people get the yarn at reasonable prices and the product they produce should be assured of a market. I also request the Government to implement seriously and sincerely the Land Ceiling Act that has already been passed. I also request that the Government should not delay in taking over the grain trade from the unscrupulous middlemen. These middle men have made crores of rupees by exporting

foodgrains to other States taking advantage of N.G.Os strike. I further request that procurement of grain should also be done vigorously.

Unemployment problem is another serious problem which is creating difficulties in the path of progress of the State. This has caused the stagnation of the economy right from 1967. The main reason for this agitation is unemployment problem. Vested interests try to take undue advantage of the credibility of unemployed students and use them for their political ends. I have a suggestion to make for the solution of unemployment problem to some extent at least. No person with an income of Rs. 12 thousand per year should be given employment.

I am coming from Rayalaseema which is a chronic famine stricken area. I therefore submit that while efforts should be made to develop the backward areas of the State like Srikakulam, Visakhapatnam, upland areas of northern Circar districts, special attention should be paid to the Rayalaseema. I request that the schemes like Tungabhadra high level canal, II stage, Pulivendula project, Thogurupet project and Srisaillam hydro electric project should be completed as quickly as possible.

In Rayalaseema there is abundance of mineral wealth. The hon. Minister Shri Subramaniam, who is present here now, should pay special attention to this. I request that the Erraguntla Cement project which has been pending for the last 15 years should be completed. The Prime Minister when she came for the last election tour also promised this project. In addition, I submit that Government should start a vast industrial complex in Rayalaseema in order to exploit its mineral wealth fully. There is a development Board for the Rayalaseema area. This should be made statutory and a minimum amount of hundred crores of rupees should be kept at the

\*English translation of Telugu.

Board's disposal for undertaking various development schemes.

Lastly I would like to welcome a statement made by some Telengana Congress leaders regarding Mulki issue. They wanted irritants in the Mulki rules to be removed. My party has welcomed that statement. Three top leaders of the Communist party of the Andhra Pradesh hailed this statement. The three leaders Shri N. Raja Shekhar Reddy, Secretary of the National Council of the CPI, Shri T. Satyanarayana, Secretary of the State Unit of the CPI and Dr. Raj Bahadur Assistant Secretary in a joint statement said that it was this accommodating spirit which undoubtedly created a feeling of goodwill to the Andhra region. They also earnestly wished that the Congress leaders in Andhra areas would also respond and accommodate the feelings of the Telengana people and do everything to allay their genuine apprehension. I conclude with a hope and behalf that the Andhra Congress leaders would come and respond favourably to the feelings expressed above by my party and myself.

\*SHRI M. SATYANARAYAN RAO (Karimnagar): Madam Chairman, this Bill seeks to confer the powers of the State Legislature of Andhra Pradesh on the President.

AN HON. MEMBER: He may please speak in the national language.

श्री एम० सत्यनारायण राव : बड़े अफसोस की बात है कि यह बिल गज यहाँ लाया जा रहा है जिस में प्रेजिडेंट को पावर दी जा रही है। मैं समझता हूँ कि प्रेजिडेंट साहब को यह पावर देना कोई मुनासिब बात नहीं है। इस बिल से तो यही पता चलता है कि सेंट्रल गवर्नमेंट का इस बारे में विचार क्या है। मैं समझ रहा था कि आन्ध्र प्रदेश में जो प्रेजिडेंट का रुल लाया गया है वह सिर्फ दो या तीन महीने रक्खा जायेगा और उस के बाद समाप्त कर दिया जायेगा, लेकिन इस बिल

[श्री एम० सत्यनारायण राव]

से यह पता चलता है कि सरकार उस को जल्दी समाप्त करने वाली नहीं है। यह बहुत रोज तक रहने वाला है।

मैंने इस से पहले भी अर्ज किया था कि प्रेजिडेंट रूल कोई ठीक बात नहीं है। न तो यह बहा के लोगो के हित में है, न सेट्रल गवर्नमेन्ट के हित में है न ही किसी दूसरे के हित में है। इस से कुछ फायदा नहीं होगा। आप इस बात को समझ नहीं मकेगे कि जो ऐडवाइजर बहा रूल कर रहे है उन बेचारी का सारा समय मोहसिन साहब से और पन्त साहब से बात करने में ही निकल जाता है। यहा के लोग जब बहा जाते है तब ऐडवाइजर्स का सारा समय उन का इन्तजाम करने में ही निकल जाता है, वह उसी में मसरूफ रहते है। इस से बहा के लोगो को बडी तकलीफ हो रही है। न तो बहा लोगो को एलेक्ट्रिसिटी मिल रही है, न डीजल प्रायल मिल रहा है, न कोई और चीज मिल रही है। जब भी हम बहा जाते हैं तो लोग हम से पूछते है कि आखिर उन के लिए क्या हो रहा है, यहा पर कोई हुकूमत है भी या नहीं? वह पूछते हैं कि आखिर वह किस के पास जाये। जो एम एल एज हैं वह सस्पेडेड है। मैं पूछता हू कि आप असेम्बली को डिजाल्व क्यों नहीं करते। आप बह कर दे तो आप की सारी समस्या हल हो जाये और किसी को कोई तकलीफ न हो। वह जो भी डिमाण्ड करते है उम का हम को यहा पर रखना पडता है। कम से कम उस से तो आप को छुटकारा मिल जायेगा। आप को उस को डिजाल्व कर देना चाहिए, लेकिन उस को डिजाल्व न कर के आप ने एक तमाशा बना रक्खा है। आप ने असेम्बली को सस्पेड कर रक्खा है। एम एल एज समझते है कि वह सिर्फ इस लिए किया गया है कि वह सेपरेशन चाहते

हैं। आप उन को अलग जाने की सजा दे रहे हैं।

जो भी आज आन्ध्र की तकलीम चाहते हैं वह सब कांग्रेस के लोग हैं। न तो वह जनसंघ के हैं, न स्वतन्त्र पार्टी के हैं और न सोशलिस्ट पार्टी के हैं। सी पी आई वाले जो यहा बोलते हैं, उन की इस तरह से बोलने की आदत हो गई है। आज वह आप की पार्टी को सपोर्ट कर रहे हैं। आप उन की सपोर्ट ले कर यहा बैठे है। आप की पार्टी के मेम्बरो का हाल यह है कि जब तक वह इन्दिरा गांधी की जय बोले, मोहसिन साहब की जय बोले तब तक वह प्रोग्रेसिव है, लेकिन जैसे ही वह अलग आन्ध्र की डिमाण्ड करते है वह रिएक्शनरी बन जाते है, लैण्ड-लांड हो जाते है। मैं पूछना चाहता हू कि सरकार की पार्टी में कौन लैण्ड-लांड नहीं है? मेरी आप लोगो के साथ हमदबी है। मैं आप की पार्टी में रह चुका हू।

एक माननीय सदस्य आप ने गलती की।

श्री एम० सत्यनारायण राव . गलती नहीं की, मैं ठीक बात कह रहा हू। लेकिन यहा पर फुजूल बाते कहने से कोई फायदा नहीं है। श्री राम गोपाल रेड्डी बहुत अच्छे आदमी है, लेकिन वह कहते है कि लैण्ड रिफार्ड खर्च करने के लिए यह मूवमेन्ट चलाया गया है। उन के मुंह से यह बात सुन कर मुझे तकलीफ होती है। हा, सी पी आई या सी पी (एम) वाले यह बात बोले तो बात दूसरी है। वह बहा ही नहीं, बाहर भी इस तरह की बातें करते हैं। लेकिन श्री रेड्डी जैसे आदमी का इस तरह से बोलना मुनासिब नहीं है। मैं उन की इज्जत करता हूँ, लेकिन इस का यह मतलब नहीं है कि वह कहें कि हम लोग नाजायज मूवमेन्ट में शरीक हो गये हैं।

में कहना चाहता हूँ कि प्रेजिडेंट साहब को यह पावर देना ठीक नहीं है। आप जो भी कहेंगे उस पर उन को सिग्नेचर कर देना है। आप सिर्फ नाम की खातिर उन को पावर्स दे रहे हैं। यह जो पावर्स हैं आप लोग ही इन का मिसयूज करेंगे। आप की हुकूमत जो भी ऐडवाइस उन को देगी वह वैसा ही करेंगे। आप का कहना है कि चूँकि हाउस में काफी टाइम नहीं रहता इस लिए यह पावर्स प्रेजिडेंट को डेलिगेट की जा रही हैं। आज कल आप ने लंच भ्रवर भी खत्म कर दिया है। 1 बजे से 2 बजे तक जो लंच भ्रवर होता था उस को निकाल दिया, तब फिर आप के पास टाइम क्यों नहीं है? आप इस काम के लिए एक या आधा घंटा दे सकते हैं। चूँकि जो एम एल एज हैं वह हमारी समस्याओं को डिस्कस नहीं कर सकते, इस लिए इस बारे में थोड़ा समय देने में आप को क्या आपत्ति हो सकती है? हम लोग आप के सामने घ्रा सकते हैं और यह बतला सकते हैं कि वहाँ के लोगों की क्या ज़रूरतें हैं और प्रदेश में उस बारे में क्या कुछ हो रहा है। आप कहेंगे कि कन्सल्टेटिव कमेटी में इस को कहा जा सकता है। लेकिन, असेम्बली को सस्पेंड किये हुए तीन महीने हो रहे हैं लेकिन इन तीन महीनों में हम को पता नहीं चला कि वहाँ क्या हो रहा है। हमारी बात कोई सुनता नहीं है। आप हमेशा वहाँ के लोगों को इन्साइट करते हैं कि सेपरेशन चाहने वाले हंगामा करते हैं। मैं कहता हूँ कि जो लोग डिस्ट्रक्शन करवाते हैं आप उन को सजा दें, लेकिन इसके यह मतलब नहीं है कि सी आर पी और पुलिस वाले हमारे वहाँ लोगों को तंग करें और धीरतों की बेइज्जती करें। जो कुछ वहाँ हो रहा है उस को देखते हुए मैं पूछना चाहता हूँ कि बाहिया खाँ और वहाँ की सरकार में क्या फर्क है? मुझे मजबूर हो कर ऐसा बोलना पड़ रहा है। जो भी इन्सीडेन्स

वहाँ हो रहे हैं उन को देखते हुए मैं जानना चाहता हूँ कि आखिर बाहिया खाँ और हमारे वहाँ की हुकूमत में क्या फर्क है।

मैं कहना चाहता हूँ कि वहाँ पर जो प्रापर्टी का डिस्ट्रक्शन हुआ है वह मैं नहीं चाहता और जो लोग ऐसा कर रहे हैं मैं उन को कंडेम करता हूँ। अगर आप के पास रिपोर्ट्स हो तो आप पायेंगे कि पचाम पब्लिक मीटिंग्स में मैंने ऐड्रेस किया है और हर एक में मैंने कहा है कि मैं इस तरह के डिस्ट्रक्शन को कंडेम करता हूँ। शायद वहाँ पर लोग कहें कि मैं इंट्रे-शनिस्ट्स की तरह से बोल रहा हूँ। लेकिन मैं साफ तौर पर कहना चाहता हूँ कि मैं सेपरेशन के हक में हूँ। अगर नेशनल प्रापर्टी का डिस्ट्रक्शन मैं नहीं चाहता। साथ ही यह भी कहना चाहता हूँ कि आप पुलिसवालों और सी आर पी वालों को मौका दे कर मूवमेंट को कुचलने की जो कोशिश कर रहे हैं, यह ठीक नहीं है और यह भी बड़ी खराब बात है कि पुलिस वाले और सी आर पी वाले हमारे वहाँ की धीरतों की बेइज्जती करें और उन के साथ मनमानी करें। वह बेचारी रोड पर डिमांस्ट्रेशन कर रही थीं लेकिन उन को साड़िया खोल कर उन का मोलेस्टेशन किया गया। उस चीज को आप वहाँ पर डिफेण्ड करते हैं? इस तरह से वहाँ की हुकूमत को होम मिनिस्टर के जरिये डिफेण्ड किया जाना ठीक नहीं है। होम मिनिस्टर को इम्पार्शल होना चाहिए। उन की एक आदत हो गई है कि वहाँ की हुकूमत जो भी करती है उस को डिफेण्ड करते हैं। यह अच्छी बात नहीं है। वहाँ जो कुछ हो रहा है, जो डिस्ट्रक्शन हो रहा है उस की वह ठीक से जांच करें तो भी कुछ फायदा हो सकता है।

एक दिन मैंने प्राइम मिनिस्टर को बतलाया भी था कि हम क्या चाहते हैं। आप प्रेजिडेंट्स कल खत्म करके असेम्बली

[श्री एम० सत्यनारायण राव]

को जल्दी बूलाएं और जो मैजोरिटी चाहती है उस को आप करें। मैजोरिटी जो चाहती है उसको आप रिमपैक्ट करें। डेमोक्रेसी में मैजोरिटी जो चाहती है उसको रिमपैक्ट किया जाता है। सैक्युलरिज्म डेमोक्रेसी, सोशलिज्म आदि की आप बातें करते हैं लेकिन काम आप बिल्कुल उलट कर रहे हैं। इसलिये मुझे मजबूर हो कर कहना पड़ रहा है कि आपमें और याहियां खां के हल में कोई फर्क नहीं है।

What is the difference between Yahya rule and your rule so far as this State is concerned?

मैं यह भी चाहता हूँ कि आप सरीन साहब को एडवाइस करें कि कम से कम एप्रिकलचरिस्ट्स के लिए विजली की सप्लाय तो वह करें। डम की कमी की वजह से फ्राप खराब हो गई है, स्टैंडिंग फ्राप खराब हो गई है। हम में लोग इसके बारे में बहुत पूछते हैं। इसमें परेशानी बहुत बढ़ गई है। विजल नहीं है, हम में पूछते हैं कि इसकी क्या वजह है? आयल इंजन उन्होंने खरीदे थे उनके वास्ते डीजल आयल नहीं है। वह बम्बई में आता है। लेकिन उस को मंगाने की इजाजत नहीं देते हैं। इसकी इजाजत तो आप दें ताकि जनता की जो तकलीफें हैं उनको दूर किया जा सके।

मैं फिर आप से कहना चाहता हूँ कि आप इस समस्या को हल न करके सक्त गलती कर रहे हैं। मैं आपको बानिंग दें रहा हूँ, आपको अपनी पार्टी की खातिर, श्रीमती इंदिरा गांधी की खातिर, कि इस समस्या को आप जल्दी हल करें। हम स्टेट्स को एंटी की बात कहते हैं। यहां डिविजन की बात नहीं है। यू० पी० आदि का जो इसके साथ सम्बन्ध जोड़ा जाता है, वह गलत बात है। वह चीज अलग है। प्राइम मिनिस्टर भी इसको

कह चुकी हैं। इससे आप कन्स्यूशन पैदा करने की कोशिस न करें। उत्तर प्रदेश आदि का जिक्र न करें। मैं कहूंगा कि आप ही उनको इंस्टीगेट कर रहे हैं इस वास्ते कि वहां कि जनता जो मांग कर रही है, उसको न मानने का आपको बहाना मिल सके। दो स्टेट्स वाले जब हम बारे में एक मत हैं, तो आप क्यों नहीं मानते हैं। मैं चाहता हूँ कि लोगों को सैटिसफाई करने के लिए आप इस समस्या को हल करें तो यह सभी के लिए अच्छा होगा।

श्री एम० राम गोपाल रेड्डी (निजामा बाद) : मत्यनारायण राव जी की एक चीज से मैं महमन हूँ। इलैक्ट्रिसिटी का बटवारा बराबर नहीं हो रहा है काश्तकारों में। उम में बहुत रिश्बत चलनी है। जो पैसा दे देता है वहा तो 18 घण्टे रोज विजली मप्लाई हो जाती है और जो नहीं देता है वहा दो घंटे भी नहीं होती है। इसके बारे में मुझे तारें और नेट्रजं आए है। उनको मैंन डा० के० एन राव को हूँड भ्रॉवर कर दिया है। चीफ इंजोनियर से उन्होंने बान की होगी। मैं समझता हूँ कि एन० जी० भ्रॉज० बहुत दिन तक हडताल पर रहे। अब वे काम पर आए है। उन लोगों को बहुत दिन तक रिश्बत लेने का मौका नहीं मिला। अब वे मनिमानी रिश्बत ले रहे हैं। दोनों हाथों से खा रहे हैं। जो लोग इस तरह से रिश्बत लेते हैं उनको सक्त सजा देना बहुत जरूरी है। मूवमेंट जो चल रहा है उसको ज्यादा तर—एन० जी० भ्रॉज० ही चला रहें हैं। एप्रिकलचरिस्ट आदि इस में ज्यादा नहीं हैं।

PROF. MADHU DANDAVATE (Rajapur): This is a very unfair statement you are making. You are blaming the NGOs as a class. There might be a few black-sheep. But you are making a glaring statement: पैसा खाने का मौका नहीं मिला। सब खाते हैं।

It is a very wrong statement, State it in Andhra.

16.44 hrs.

[SHRI K. N. TIWARY in the Chair]

श्री म० राम गोपाल रेड्डी : एन० जी० भोज० में बहुत बुरी आदत पड़ गई है। वे लोग काम करते नहीं और उनका मकसद जिन्दगी में सिर्फ यह है कि तनख्वाह लो और उसके बाद पूरी पूरी रिश्तत छाओ। इस मवमेंट को एन० जी० भोज० चला रहे हैं, यह मैं फिर से कहना चाहता हूँ।

बार बार यहां ओपिनियन पोल और प्लेबिसाइट की बात की जाती है। पहले भी की जाती थी। बराबर की जा रही है। इसके बारे में आपको तो मालूम ही है कि काश्मीर में भी यही स्लोगन लगाया गया था। शमीम साहब चले गये हैं। शेख अब्दुल्ला और मिर्जा अफजल बेग भी यही स्लोगन रटने थे। अब उन लोगो में और हम लोगो मे क्या फर्क है? मैं पूछना चाहता हूँ कि क्या रोजाना ओपिनियन पोल होती है? पाच साल में एक बार ओपिनियन पोल होता है और यह इलैक्शन के वकत होता है, तब होता है जब चुनाव होते है।

मैं पूछना चाहता हूँ कि पाले जो चुनाव हुए थे उन मे क्या आप लोग ज्यादा मैजोरिटी से जीते थे? अगर नहीं तो दोबारा जब इलैक्शन होंगे तो आपको फिर भीका मिल जायगा। क्या रोज-रोज इलैक्शन सड़ने का काम रह गया है, और कोई काम करने को बाकी नहीं है? इसका उत्तर आप दें।

सत्य नारायण जी भी तेलंगाना के हैं और मैं भी हूँ। एक सवाल में उन से पूछना चाहता हूँ। हैदराबाद सिटी की इनकम इस वकत क्या होगी? क्या वह

कभी वहां रास्त चले हैं, कभी रिश्ता कसी में गए ह और क्या . . . . .

MR. CHAIRMAN: The Bill has a limited scope. So, do not go into all those details. The others who mentioned these things have also gone beyond the scope of the Bill.

SHRI M. RAM GOPAL REDDY: I am just answering the points which they raised.

MR. CHAIRMAN: Leave it to the Government to reply.

श्री एम० राम गोपाल रेड्डी : हैदराबाद में जो इनकम टैक्सी वाले की, है रिक्शे वाले की है, पान की जो दुकान करता है, उसकी है, होटल वाले की है, क्या उनको पता है कि कितनी रह गई है? पहले जो सो रुपया कमाता था अब बीस रुपया ही उसकी इनकम रह गई है। पहले हैदराबाद की इनकम पांच सात करोड़ हुआ करती थी, एजीटेशन से पहले 35 करोड़ हो गई और जब से एजीटेशन स्टार्ट हुई है वह फिर सात करोड़ रह गई है। यह मैं सिटी की इनकम की बात कर रहा हूँ। सिटी में एन० जी० भोज० मुश्किल से पाच दस हजार होंगे, इससे अधिक नहीं। लेकिन जो मेहनत करने वाले हैं, मजदूरी करने वाले हैं, उनकी तादाद लाखो मे है। जो बिल्डिंग कंस्ट्रक्शन में काम करते हैं वे लाखों की तादाद में हैं। इन लोगो का किसी को खयाल नहीं है हमेशा उनकी ही बात की जाती है जिन की जबान है, जो बौकल है, जो बोल सकते है, जो एजीटेशन कर सकते है। मैं कहूंगा कि अगर हैदराबाद सिटी में ओपिनियन पोल लिया जाए तो जो सैपेरैटिस्ट है उनके सिक्वोरिटी डिपार्ट्मट भी जब्त हो जाएंगे। सब लोग इन से परेशान हैं। हर दुकान कासा परेशान है। टैक्सी वाले बेचारे परेशान हैं। मैंने एक टैक्सी वाले से

[श्री एम० राम गोपाल रेड्डी]

पूछा कि जब तुम परेशान हो तो जब ये लोग जलूस निकालते हैं तो तुम क्यों उसमें शामिल हो जाते हो तो उसने उत्तर दिया कि ये लोग पत्थर टैक्सी पर मारेंगे तो मेरी गाड़ी कुप्या हो जाएगी और उसको ठीक करवाने में मेरा एक हजार रुपया खला जायगा। मैं कहता हूँ कि अगर ये लोग वायोलेंस त्याग दें और जिस तरह से नान वायोलेंस तरीके से प्रचार होती है वैसा करें तो इनके जलसों में, इनकी मीटिंगों में एक आदमी भी बैठने को नहीं मिलेगा।

\*SHRI E. R. KRISHNAN (Salem):  
Mr. Chairman, Sir, on behalf of my party, the Dravida Munnetra Kazhagam, I wish to express my views on The Andhra Pradesh State Legislature (Delegation of Powers) Bill, 1973, introduced by the hon. Deputy Minister of Home Affairs.

This bill seeks to confer on the President the power of the Legislature of the State of Andhra Pradesh to make laws. Sir, the Andhra Pradesh Legislature has not yet been dissolved, it has only been suspended for the time being. The Presidential Proclamation imposing President's rule in the State of Andhra Pradesh as also the Budget have been approved by this House. The purpose of this legislation is that the work which should be done by the State Legislature will now be done by the President. Even the Appropriation Bills of Andhra Pradesh have been approved by this House. Now, whatever is required to be done for putting the Administration in Andhra Pradesh on an even keel and also whatever is required to be done for the economic development of the State will have to be looked into by the President.

Sir, we the people of Tamil Nadu have had the benefit of living with

the people of Andhra region in the composite State of Madras for many years and even now Andhra Pradesh is contiguous to the State of Tamil Nadu. So we are in a position to feel sincerely and to sympathise with the sufferings of the people of Andhra Pradesh. Andhra Pradesh has been the granary for the entire southern region. The people of Andhra Pradesh have never shown any hesitation or unwillingness to supply to the people of Tamil Nadu their requirement of rice. Now the economy of Andhra Pradesh is in doldrums. A vast area of the State has been afflicted by serious drought. Because of the fact that the demand for separation took a violent turn, the common people of the State are being put to great hardship. The Central Government in their desire to suppress the genuine demand of the people for a separate Andhra State have despatched the Central Reserve Police who have further inflamed the situation by excessive use of force upon the unarmed people. The President should take immediate steps to give financial relief and to sanction rehabilitation benefits for the suffering people.

In the violent agitations that erupted throughout the State, public properties have been damaged and it is estimated that crores of rupees have been lost. I would humbly suggest that instead of trying to be vindictive by instituting cases in the courts of law against the so-called offenders, the President should take remedial steps for restoring the public institutions to normalcy so that they can start playing their role in the economic revival of the State.

The N.G.Os of Andhra Pradesh have called off their 108 days old strike. As our Chief Minister, Dr. Kalaignar Karunanidh adopted the attitude of forget and forgive at the time when the N.G.Os struck work in



Tamil Nadu, the President should ensure that these N.G.Os are not unnecessarily harassed by the Administration. Instead, the Administration should see that they are given their salary etc. so that their difficulties are minimised to some extent. It should be ensured that no vindictive policy is pursued in regard to these N.G.Os.

Before I conclude, I would like to suggest that with a view to ascertaining the wishes of the people of Andhra Pradesh regarding bifurcation of the State, the President should order an opinion poll to be conducted throughout the State of Andhra Pradesh immediately.

I appeal to the hon. Minister that all steps which are necessary to give relief to the suffering people of Andhra Pradesh and to ameliorate their hardships must be taken by the President forthwith, and this Bill empowers him to do all these things.

With these words, I conclude

श्री वल्लभ प्रताप सिंह (बाराबंकी) :  
समापति महोदय, मैं सूझ में अपने विचार प्रकट करता हूँ। मैं आन्ध्र प्रदेश राज्य विधान-मंडल (शक्तियों का प्रत्यायोजन) विधेयक के समर्थन में, जिस के द्वारा राज्य की शक्तियों को राष्ट्रपति को प्रदान किया जाना है, दो शब्द कहना चाहता हूँ।

हमारी अखिल-भारतीय कांग्रेस पार्टी, हमारी लोकप्रिय सरकार तथा हमारी प्रधान मंत्री, श्रीमती इन्दिरा गांधी, को आन्ध्र प्रदेश की जनता, वहाँ की सम्पूर्ण स्थिति और वहाँ की सब समस्याओं के प्रति पूर्ण सहानुभूति है। जैसा कि राष्ट्रपति के अभिभाषण में स्पष्ट किया गया है, हमारी सरकार देश के असंतुलित क्षेत्रों का संतुलित विकास करना चाहती है। इस का अर्थ यह है कि जिन बातों को लेकर पृथक्ता की बात कही गई

है, वे हमारी नीतियों का अंग बन चुकी हैं। हमारी यह स्पष्ट नीति है कि हम देश के पिछड़े हुए क्षेत्रों का विकास करना चाहते हैं।

मैं समझता हूँ कि इस माननीय सदन के सभी माननीय सदस्य इस बात से सहमत होंगे कि एकता और पृथक्ता दोनों विरोधी शब्द हैं। जहाँ एकता है, वहाँ पृथक्ता के लिए कोई स्थान नहीं है और जहाँ पृथक्ता है, वहाँ एकता के लिए कोई स्थान नहीं है। मगर हम राष्ट्रीय भावात्मक एकता में विश्वास करते हैं, तो फिर हमें प्रादेशिक एकता, जनपद एकता, विकास खंडों की एकता और इसी प्रकार देश के ग्राम ग्राम की एकता तक पहुँचना होगा। तभी राष्ट्रीय भावात्मक एकता और देश की अखण्डता की हमारी कल्पना साकार हो सकेगी।

इस विधेयक के द्वारा राष्ट्रपति जी को यह जो शक्ति प्रदान की जा रही है, उस में कोई अनुचित बात नहीं है। विरोधी दल के नेताओं ने इस सम्बन्ध में जो आशंका प्रकट की है, मैं समझता हूँ कि उस के लिए इस में कोई स्थान नहीं है, क्योंकि इस विधेयक में यह प्रावधान किया गया है कि लोक सभा के चालीस और राज्य सभा के बीस सदस्य राष्ट्रपति को परामर्श देने कि आन्ध्र प्रदेश की समस्याओं का किस प्रकार से समाधान किया जाये।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूँ और विरोधी दल के नेताओं से अपील करता हूँ कि वे सरकार के साथ सहयोग करें और इस विधेयक को सर्वसम्मति से स्वीकार करें।

THE DEPUTY MINISTER IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI F. H. MOHSIN): Mr. Chairman,  
Sir, I am very much thankful to the  
hon. Members for participating in this

[Shri F. H. Mohsin]

debate. Though many of them have spoken about extraneous matters leaving out the provisions of the Bill. I take it for granted that those members too have supported the provisions of the Bill. (*Interruptions*).

MR. CHAIRMAN: I am not allowing that. I won't allow anyone to stand up and speak without my permission. You can speak only when I give you the permission.

SHRI F. H. MOHSIN: This Bill seeks to give powers to the President to make laws for the State of Andhra Pradesh. This is an inevitable procedure. This comes under Art. 357(1)(a) of the Constitution. Under this article, it is permissible:

"for Parliament to confer on the President the power of the Legislature of the State to make laws, and to authorise the President to delegate, subject to such conditions as he may think fit to impose, the power so conferred to any other authority to be specified by him in that behalf."

So, this has been done because the Parliament may not have so much time to legislate so many laws which may be required in the case of Andhra State.

The hon. Members are aware that we have got very little time to legislate for those States which are under President's rule. In that way, we will be saving much of the time for the other important work. This has been done in almost every case. (*Interruptions*).

SHRI JYOTIRMOY BOSU (Diamond Harbour): May I, of course, with your permission, say something with regard to what has been done to West Bengal? You have dissolved the West Bengal Legislature for half a dozen time. We know the true colours of this Government.

SHRI F. H. MOHSIN: I may say that there will be a Consultative Committee consisting of 40 members from the Lok Sabha and 20 members from the Rajya Sabha. We may bring all these legislative measures before this Committee. In the case of emergent legislation, this cannot be one. Usually, the legislative measures are being brought before this Committee. And this is the usual procedure that is followed. As far as possible, out of these 40 members we see that every political party may find a place in the Committee. They will have an opportunity to give their own views. And any member may bring in his amendment to any legislation within thirty days from the date of making that law. And every member has got the right to suggest any change in this. There is nothing undemocratic about it. Only reason is that Parliament has not got sufficient time to go into the legislative work for all such States. The power has to be delegated to the President. He may authorise any other person on his behalf for the same purpose. But, that is again subject to the control of Parliament or the scrutiny by it. Some of my friends have drawn my attention to various incidents that have happened before and after the imposition of President's rule.

17.00 hrs.

My friend from the CPM said the President's rule has not brought about any improvement in the situation there. Sir, there is a marked improvement. As Mr. Eswara Reddy pointed out, normalcy is returning fast. Only the other day, I visited Hyderabad and had discussion with the Advisers. I was very glad to see that conditions are coming to normalcy. Definitely there is improvement. NGO's strike has been called off. Does it not contribute to restoration of normalcy? My senior colleague has appealed to the students to return to their classes and there is every indication that students may return to their classes.

It is true that the situation in respect of amenities to the people needs improvement. People are suffering from drought conditions. So, the administration has to give more attention to measures for giving relief to the affected persons. Mr. Eswara Reddy has given some very useful suggestions for the development of the areas, for providing employment and for taking up some projects which would go a long way in ameliorating the conditions of the people. They are worthy of examination provided resources are available. Certainly we will get them examined and see how far we could go. Such suggestions are always welcome. I would appeal to members of both sides of the House to see that normalcy is restored. Talks are going on and we have not ruled out the possibility of separation also. The Prime Minister has said that while we have not conceded anything, we do not rule out anything also. She has kept an open mind and talks are going on between Central and State leaders. At this stage it will not be proper to say anything either for or against integration. We only want that normalcy should be restored, and people do not adopt violent methods for achieving their ends. Whatever they want to achieve, they can achieve through peaceful democratic means. Government cannot be pressurised by these violent methods. (*Interruptions*).

Shri Rao has made certain points. He suggested that instead of suspending the Legislature, it ought to have been dissolved. This itself shows that we do not want to continue President's Rule for long. We do not want to continue it even a day longer than it is necessary. But it will all depend upon the people and leaders of Andhra Pradesh. Let normalcy be restored and everything become peaceful. Then the democratic set up will be revived.

Some hon. Members referred to the Cuddappah incidents. In reply to a Calling Attention Notice on the subject today my senior colleague has already stated that a judicial inquiry

by a sitting High Court Judge has been ordered. He has also stated that two companies of the CRP who were alleged to have committed these atrocities have been removed from there. There will naturally be a departmental enquiry against these people who have committed all these things. There are other matters of detail which will be gone into by the judicial commission. Let us await the decision or finding of the judicial commission.

Shri Krishnan made the point that the CRP should be removed from there immediately. We do not want to keep the CRP in a State even a day more if the State Government do not require them. But whenever disturbances occur and the State Government require the services of CRP, we have to send them. The Tamil Nadu Government also asked for the services of CRP units and they were supplied. This is only to supplement and help the police authorities in restoring law and order and maintaining peace.

Shri Eswara Reddi referred to some of the excesses committed by the CRP. But we cannot forget that violent incidents took place in the Andhra region and both public and private property were destroyed. It is these incidents which compel us to keep these units in the State for some more time. Once normalcy is restored, we will not keep the CRP for even a day more than absolutely necessary.

So, I would request members again to help restore normalcy in Andhra Pradesh so that the leaders from the State and the Centre may meet and take a decision in the matter. Let us not precipitate matters. With these words, I again appeal to the Members to accept the measure before the House.

MR. CHAIRMAN: The question is:

"That the Bill to confer on the President the power of the Legislature of the State of Andhra Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.